

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
PRATHVI COAL PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	PRATHVI COAL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07/02/2006
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U13100DL2006PTC145986
5. Address of the registered office and principal office (if any) of corporate debtor	102, 1ST FLOOR, AJNARA TOWER LSC SAVITA VIHAR DELHI DELHI East Delhi DL 110092 IN
6. Insolvency commencement date in respect of corporate debtor	Date of Order-04.11.2022 Date of receipt of order-04.11.2022
7. Estimated date of closure of insolvency resolution process	03.05.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ranjan Chakraborti</b> <b>Regn. No.</b> <b>IBBI/PA-002/IP-N00541/2017-2018/11618</b>
9. Address and e-mail of the interim resolution professional, as registered with the Board	1/22, Second Floor, Asaf Ali Road, New Delhi-110002. Registered E-mail-id :- ranjanns@gmail.com.
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>C Ranjan and Associates :-17D/522 , Konark Enclave , Vasundhara , Ghaziabad , U.P-201012</b> <b>Process Specific mail-id :- prathvicoal@gmail.com</b>
11. Last date for submission of claims	19.11.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as of now as Corporate Debtor is yet to give access of Books of Accounts.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as of now as Corporate Debtor is yet to give access of Books of Accounts.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link... <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> . Physical Address... <b>Not applicable</b> ....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the corporate debtor 'PRATHVI COAL PRIVATE LIMITED (CIN - U13100DL2006PTC145986) on 04.11.2022.

The creditors of 'PRATHVI COAL PRIVATE LIMITED' are hereby called upon to submit their claims with proof on or before 19.11.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. As Corporate Debtor is yet to give access of Books of Accounts, financial creditor belonging to a class can inform the Interim Resolution professional in the mail-id mentioned at serial no.-10.

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional** : Ranjan Chakraborti  
**Date and Place** : 05.11.2022, Delhi.

